

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 123/MP/2024

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 25th June 2026

In the matter of

Petition seeking the exercise of Power to Remove Difficulty under Regulation 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and under Section 178 (2) and 79 (1) (h) & (g) of the Electricity Act, 2003 to remove difficulties and amend certain provisions of the of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter - State Transmission System) Regulations, 2022.

And

In the matter of

NTPC Vidyut Vyapar Nigam Limited,

2nd Floor, Core-5, SCOPE Complex 7,

Lodhi Road, Institutional Area,

New Delhi -110003

...Petitioner

VERSUS

- 1. Central Electricity Authority,**
Sewa Bhawan, Rama Krishna Puram,
Sector-1, New Delhi-110066
- 2. Central Transmission Utility of India Limited,**
Floors No. 5-10, Tower 1, Plot No. 16,
IRCON International Tower, Institutional Area,
Sector 32, Gurugram – 122001
- 3. National Load Despatch Centre,**
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi – 110016
- 4. PTC India Limited,**
Advanced Manufacturing & Technology Centre,
NH-25 A, Sarai Sahjadi,
Kanpur Road, Lucknow – 227101

5. Tata Power Trading Company Limited,
B-12/13, 2nd Floor,
Shatabdi Bhavan, Sector-04,
Noida, UP- 201301

...Respondent

Parties Present:

Ms. Swapna Seshadri, Advocate, NVVNL
Ms. Ritu Apurva, Advocate, NVVNL
Ms. Pragya Pushkar, Advocate, NVVNL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

ORDER

The present Petition has been filed by the Petitioners, NTPC Vidyut Vyapar Nigam Limited (NVVNL) seeking the following reliefs:

“(i) To exercise the Power to Remove Difficulty under Regulation 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and in the interim to continue the procedure prevailing under the CBTE Regulations, 2019 for processing the applications of participating entities / cross border entities seeking connectivity;

(ii) To amend Regulation 17.1 of the GNA Regulations, 2022 in terms of Para 19 of the present petition;

(iii) To issue an appropriate amendment recognizing cross-border entities to assume the liabilities with regard to the GNA including the signing of the transmission agreement with the CTU.

(iv) To amend / introduce a provision linking the time period of deemed GNA for cross border entities with the time period of the PPA

(v) To pass such further Order/Orders as this Commission may be deemed just and proper in the facts and circumstances of the case.”

2. During the hearing on 27.5.2026, the learned counsel for the Petitioner submitted that the present Petition has become infructuous as several prayers of the Petitioner, no longer survive in view of the subsequent Amendments to the GNA Regulations, 2022 and the CBTE Regulations 2019. However, the learned counsel for the Petitioner sought liberty to approach the Commission with regard to prayers (iii)

and (iv) above, at an appropriate stage. Accordingly, the learned counsel for the Petitioner sought permission to withdraw the present Petition and sought three weeks' time to file an affidavit in this regard. However, the Petitioner did not file the affidavit even after three weeks from the date of the hearing.

3. Considering the oral submissions of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition.

4. Accordingly, Petition No. 123/MP/2024 is disposed of, as withdrawn.

Sd/-	sd/-	sd/-	sd/-
(Ravinder Singh Dhillon)	(Harish Dudani)	(Ramesh Babu V.)	(Jishnu Barua)
Member	Member	Member	Chairperson